

12.07 hrs.

**MATTERS UNDER RULE 377**

[*Translation*]

- (i) **Need to take necessary measures to set up a Bench of Allahabad High Court at Agra in Uttar Pradesh**

SHRI NIHAL SINGH JAIN (Agra) Mr Speaker, Sir, with a view to provide inexpensive and timely justice to economically weaker citizens of western region of Uttar Pradesh under Article 31-A of the Indian Constitution, the Uttar Pradesh Government had recommended vide its letter dated 14.3.1987 to the Government of India to set up a Bench of Allahabad High Court in this region. It was requested that the Central Government may select a suitable place to set up the Bench. For this purpose the Government of India had appointed three member Jaswant Singh Commission. The Commission in its report, already laid on the Table of the House, has recommended to set up the said Bench at Agra. It has also proposed to set up its two circuit Benches at Dehradun and Nainital. In view of the recommendations of the Commission, Uttar Pradesh Government has been asked to take steps to implement it. The Government of Uttar Pradesh is not to send any proposal regarding the selection of place but keeping in view the recommendations of the Jaswant Singh Commission, has to send proposals regarding setting up of the Bench in Agra on the basis of which the Central Government will take further action. Therefore, the Central Government is requested to ask the State Government to send the said proposals and to take immediate action for setting up the Bench at Agra.

12.09 hrs.

[MR DEPUTY SPEAKER *in the Chair*]

[*English*]

- (ii) **Need to provide more facilities to Railway licensed porters in the country particularly at Borivali station**

SHRI ANOOPCHAND SHAH (Bombay North) I would like to draw the attention of Minister for Railways towards the growing demand of Railway's licensed porters working on various railway stations and junctions throughout the country. At present, Railways are giving licences to porters to work on railway platforms with certain norms and rules. They are the part and parcel of Railway staff.

Railway Authorities are not engaging their own labourers to provide facilities to passengers direct. In fact, the concept to provide facility for travelling passengers to put in or to take out the luggage in the train, and for the convenience of railway's authorised passengers. Railway Authority are giving licences to porters for above purpose with certain conditions.

Railway Ministry should give all the licenced porters certain facilities like Railways own workers. This means Railways should provide them facilities like railway pass, medical aids, education to their children, cover them under accident insurance scheme and other welfare facilities, which are provided to railway workers.

To give immediate relief to these porters at various stations and junctions, a rest room should also be provided on most priority basis. Particularly in my Constituency at Borivali station, a rest room which has already been approved should be provided immediately.

I hope Railway Ministry will do the needful.